

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated, Shillong the 21st February, 2017.

No. LJ(A) 77/2000/Pt/220 – In exercise of the powers conferred under rule 1-A of the Rules for Administration of Justice and Police in the Garo Hills District, 1937 and further under subsection (1) of Section 2 of the Meghalaya Autonomous Districts Administration of Justice Act, (Assam Act XIV of 1960 as adapted and amended by Meghalaya), read with paragraph 5 of the Sixth Schedule II of the Constitution of India, the Governor of Meghalaya, with the approval of the Hon'ble High Court of Meghalaya, is pleased to separate the Judiciary from the Executive in the South West Garo Hills District, Ampati and to appoint the District & Sessions Judge, Ampati as the Additional Deputy Commissioner, South West Garo Hills District for the trial of all offences punishable with death, imprisonment for life or imprisonment for a term of not less than five years under the Indian Penal Code or under any other Law for the time being applicable to the District and also to hear all Civil and Criminal revisions, appeals etc. from the decisions of the Assistants to the Deputy Commissioners within the said District and the Governor is further pleased to direct that such District & Sessions Judge as Additional Deputy Commissioner shall, for the purpose aforesaid, exercise all the Judicial powers of the Deputy Commissioner within the said District with effect from 24th of February, 2017.

This supersedes all earlier notifications issued under aforesaid provisions within the South West Garo Hills District.

(W. Khyllep)

Secretary to the Government of Meghalaya,
Law Department.

Memo. No. LJ(A) 77/2000/Pt/220-A

Dated, Shillong the 21st February, 2017.

Copy to :-

1. P.S. to Chief Minister for information of Hon'ble Chief Minister.
2. P.S. to Minister, Law for information of Hon'ble Minister.
3. The Advocate General, Meghalaya.
4. The Additional Advocate General, Meghalaya.
5. The Registrar General, High Court of Meghalaya, Shillong.
 - i) All Civil and Criminal cases requiring judicial adjudication and pending before the Deputy Commissioner, Ampati and the Additional Deputy Commissioner, Ampati will stand automatically transferred to the Additional Deputy Commissioner (District & Sessions Judge), Ampati with effect from 24th February, 2017.
 - ii) All appeals from orders passed by the Assistant to the Deputy Commissioner shall lie only to the Additional Deputy Commissioner (District & Sessions Judge) Ampati from the date of effect of this notification.
 - iii) All fresh filing of cases will be before the Additional Deputy Commissioner (District & Sessions Judge) Ampati from the date of effect of this notification.
 - iv) The Additional Deputy Commissioner (District & Sessions Judge) Ampati shall at all times be under the direct control and supervision of the High Court in accordance with the constitutional provisions and his/her ACRs and disciplinary proceedings etc. will also be under the direct control and supervision of the High Court from the date of effect of this notification.
 - v) The Additional Deputy Commissioner (District & Sessions Judge) Ampati will continue to be governed by the Meghalaya Judicial Service Rules, 2006.
 - vi) The Additional Deputy Commissioner (District & Sessions Judge) Ampati shall not perform any administrative function and shall not be in any manner subordinate to the Deputy Commissioner, Ampati.
6. The Accountant General (A&E), Meghalaya, Shillong.

7. The Deputy Commissioner, South West Garo Hills District, Ampati for favour of information and necessary action. All Cases are to be transferred to the District and Sessions Judge, South West Garo Hills District, Ampati. Necessary inventory/ register may kindly be prepared before handing over. The Judicial Branch Staff will hence forth be under the Administrative Control of the District & Sessions Judge, Ampati and will be functioning from the present place of posting that is Deputy Commissioner's office until necessary arrangements are made except certain staff which are still required to be placed at the disposal of the Deputy Commissioner, Ampati.
8. District & Sessions Judge, Willam Nagar/Tura/Nongpoh/Shillong/Jowai/Nongstoin/Baghmara/ Ampati.
9. All Deputy Commissioners.
10. All Extra Assistant Commissioners, Ampati.
11. The Director General of Police, Meghalaya, Shillong.
12. The Superintendent of Police, South West Garo Hills District, Ampati.
13. Senior Government Advocate, High Court of Meghalaya, Shillong.
14. Government Pleader/Public Prosecutor, South West Garo Hills District, Ampati.
15. Senior most Upper Division Assistant, office of the District & Sessions Judge, Ampati to take over all service records of staff of Judicial Branch after verifying all entries etc., inventories/ stock registers, files, case records etc. relating to the Judicial Branch.
16. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
17. Treasury Officer, Ampati.
18. Home (Police) Department.
19. Presidents, All Bar Associations, Shillong/ Jowai/ Tura.
20. Personnel (A) Department.
21. Law (B) Department.
22. Personal file of the officer.
23. D.E.O., L.R. Office, Shillong for uploading the notification in Law Department Web Site.
24. Guard file.

By Order etc.,

Secretary to the Government of Meghalaya,
Law Department.